

Fulfillment of Government Assurances

1478. SHRI MANSUKH L. MANDAVIYA:

SHRI PARSHOTTAM KHODABHAI RUPALA:

Will the Minister of PARLIAMENTARY AFFAIRS be pleased to state:

(a) the action taken by the Ministry for fulfillment of assurances given to Parliament within stipulated time period to maintain supremacy and dignity of our Parliamentary system;

(b) whether it is a fact that Ministries are not working properly on Government assurance, if so, the details thereof with number of assurances pending till date; and

(c) whether the Assurance Section of the Ministry would be streamlined as it is require to attention of this important section?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RAJEEV SHUKLA): (a) The responsibility of fulfilling the Government Assurances primarily lies with the concerned Ministry/Department This Ministry while forwarding extracts of each assurance informs the concerned Ministry/Department that the assurance is required to be fulfilled within a period of three months from the date of assurance, and the time-limit has to be strictly observed. Many a times, on the request of the Ministry/Department with the approval of its Minister/Minister of State, the Committee on Government Assurances grants extension of time for fulfilling the assurance. The Implementation Reports complete in all respects, as received from Ministries/Departments are laid on the Table of the House from time to time.

(b) No, Sir.

(c) The Assurance Section of the Ministry is functioning appropriately.

Joining of duties by IAS/IPS

†1479. SHRI RASHEED MASOOD: Will the PRIME MINISTER be pleased to state:

(a) the number of IAS, IPS and other officers who have not joined their duties after the leave period is over;

(b) the action taken against these officers;

(c) the number of officers whose service have been terminated; and

(d) the number of officers whose service is proposed to be terminated?

†Original notice of the Question was received in Hindi.